

HIGH COURT OF GUJARAT AT AHMEDABAD

NOTICE

No. C.0305/2026/01

Date: 06 /07/2026

Re: Notice inviting applications for designation of Senior Advocate, for the High Court of Gujarat.

Applications are invited under the High Court of Gujarat (Designation of Senior Advocates) Rules, 2025 (Amended as on 14.05.2026) ("the Rules, 2025"), from the eligible Advocates desirous of being designated as Senior Advocates by the High Court of Gujarat.

In terms of Rule 9 of the Rules, 2025, if the application of an Advocate for designation as a Senior Advocate has not been favourably considered by the Full Court, such Advocate shall not be allowed to make a fresh application for a period of 2 (two) years from the date of the decision of the Full Court. After the expiry of the said period, the Advocate may submit a fresh application for reconsideration in accordance with the Rules, 2025.

The applicant shall ensure compliance with the following requirements prescribed under the Rules of 2025 :

1. The applicant shall submit an 'Application cum Consent Letter' as given in Schedule-I appended to the aforesaid Rules along with all relevant documents and shall also fill details in the prescribed formats attached with the Schedule-I. The application shall be addressed to Hon'ble the Chief Justice of the High Court of Gujarat.
2. Applicant shall strictly comply with the general instructions given in the Rules while filling up 'Application cum Consent Letter' appended to Schedule-I.
3. Every application shall be endorsed by two designated Senior Advocates having standing of not less than ten years as a Senior Advocate of the High Court of Gujarat, as required under Rule 4(vii) of the Rules, 2025.

File

4. An applicant practicing before the High Court of Gujarat shall submit fifty (50) reported/unreported judgments of the last five years in which he/she has appeared as an Advocate and argued the matter/case, as required under Rule 4(viii) of the Rules, 2025.
5. Applicants whose principal place of practice is other than the High Court of Gujarat may be required to furnish such additional information as may be called for by the Secretariat in terms of Rule 4(ix) of the Rules, 2025.

The application shall be submitted to the Permanent Secretariat (Admn. Dept. 'C' Branch) **latest by 04:30 p.m. on 14.08.2026.**

Sunil
06/07/2026

(Sunil B. Lodha)
Addl. Registrar-cum-Chief P.S. to
Hon'ble the Chief Justice

Copy to:

- (1) The President, Gujarat High Court Advocates' Association, Ahmedabad.
- (2) The Principal District Judge, All Districts.
- (3) The Principal Judge, City Civil Court, Ahmedabad.
- (4) The Principal Judge, All Family Courts.
- (5) The President, Industrial Court, Ahmedabad.
- (6) The Chief Judicial Magistrate, Ahmedabad City.
- (7) The Chief Judge, Small Cause Court, Ahmedabad.
- (8) Official website of this High Court.